(ग) तथा (घ). जनवरी, 1978 से सितम्बर, 1980 के बीच मध्य प्रदेश में इंदौर, देवास, उज्जैन तथा शाहजहांपुर, में 10 छापे मारे गए थे । छापों के परिणाम तथा व्यक्तियों, आदि की तरफ बकाया कर की रकम के सम्बन्ध में ब्यौरे, अनुबन्ध में दिए अनुसार हैं । सभा पटल पर रख गया । [ग्रंथालय में रखा गया । देखिए संख्या एल टी 1716/80]

A.I. aircraft not Properly Maintained

4697. SHRI RATANSINH RAJDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India aircrafts are not properly maintained and looked after;

(b) whether the complaints galore recorded in the logbook are totally ignored;

(c) whether emergency doors are often blocked by passengers and essential articles like life-jackets are not available and other services inside the aircraft are deteriorating day-by-day and articles are unserviceable; and

(d) what steps are contemplated to rectify the above lacunae and set things right?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (c). Air India aircraft are properly maintained and all snages reported are attended to. Essential articles and safety equipment are always available on the aircraft and these are maintained to the highest possible standards.

(d). Does not arise.

Payment to Airlines Official

4698. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to a press report published in the 'Indian Express' dated 1st August, 1980 that a hundred thousand dollar amount was paid to an airline official to prevent the Indian Parliament from censoring Mc Donnal Douglas Company; and

(b) facts and action taken in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Yes, Sir.

(b). The question of the alleged payment of one hundred thousand dollars to Airlines official was raised in 1969 and after preliminary investigation by Indian Airlines, Ministry of Tourism and Civil Aviation had asked the Central Bureau of Investigation (CBI) to investigate the same. The C.B.I. after investigation had also filed a suit against Capt. R. P. Huilgol of Indian Airlines in the Court at Delhi. However, the Court held that the prosecution failed to bring home the charges and, therefore, the accused was acquitted. The C.B.I. did not consider it necessary to go in appeal against the said judgement.

कोका बीन और कोका पाउडर का निर्यात

4699. श्री कुम्भाराम आर्य : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) राज्य निर्यात निगम/राज्य व्यापार निगम तथा निर्यातकर्त्ताओं ने 16 जून, 1980 के पश्चात् अब तक देशवार कितनी-कितनी मात्रा में 'कोका बीन' और 'कोका पाउडर' का निर्यात किया है ;

(ख) क्या निर्यातकर्त्ताओं में किसानों की सहकारी समितियां भी हैं ; और

(ग) यदि हां, तो उनके नाम क्या हैं ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री खुर्शीद आलम खां) : (क) से (ग). भारत को अपनी कोका बीन में वसा की मात्रा तथा अम्लता आदि की दृष्टि से उनकी स्वीकार्यता का पता लगाने में अभी सफलता नहीं मिली है और वाणिज्यिक आधार पर निर्यात करना अभी संभव नहीं हुआ है ।

Raids conducted by Enforcement Directorate on premises of Sehgal Papers

4700. SHRI K. LAKKAPPA:
SHRI AJIT KUMAR MEHTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Enforcement Directorate raided the office and premises of Sehgal Papers;

(b) if so, full details of the incriminating documents seized; and

(c) whether the Managing Director of the company has violated FERA and if so, details of action contemplated in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (c). The officers of the Income-tax Department, in association with the Enforcement Directorate, searched the premises of M|s. Sehgal Papers Ltd.. New Delhi and the residential premises of its President| Managing Director, Shri M. M. Sehgal, on 3-7-1980. As a result of the searches, various records and foreign exchange of the value of Rs. 6,000|- approximately were seized. Investigations are in progress. It will not be in the interests of effective investigations to disclose further details at this stage. Based on the result of the investigations, appropriate action, in accordance with the law, will be taken.

देवास और इन्दौर (मध्य प्रदेश) में केन्द्रीय उत्पाद शुल्क विभाग द्वारा छापे

4701. **श्री फूल चन्द वर्मा** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में देवास स्थित केन्द्रीय उत्पादन शुल्क मुख्यालय के एक निवारक अधिकारी ने जुलाई, 1980 में देवास के एक व्यापारी की दुकान पर छापा मार कर 15 मीट्रिक टन रिफाइन्ड तेल बरामद किया था ;

(ख) क्या इंदौर के व्यापारियों की दुकानों पर भी ऐसे ही छापे मारे गए हैं; और

(ग) यदि हां, तो छापे कब मारे गये और इन छापों में कुल कितना माल बरामद किया गया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) मध्य प्रदेश केन्द्रीय उत्पादन शुल्क समाहर्तालय के मुख्यालय के निवारक अधिकारियों ने, 25-7-1980 को मैसर्स प्रीमियर एक्सट्रैक्संज प्रा० लि० देवास के परिसर की अचानक जांच के दौरान वहां से 15.8 मीट्रिक टन लेखा-बाह्य रिफाइन्ड तेल पकडा था । उक्त मामला न्यायनिर्णयाधीन है ।

(ख) रिफाइन्ड तेल के इन्दौर स्थित व्यापारियों/निर्माताओं के परिसरों पर कोई छापा नहीं मारा गया अथवा इस प्रकार की कोई जांच नहीं की गई थी ।

(ग) यह प्रश्न नहीं उठता है ।